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ITEM NO.103

COURT NO.6

SECTION IV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 4211 OF 2004

ISHWAR DASS NASSA & ORS.

Appellant (s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(With prayer for interim relief and office report )

WITH Civil Appeal NO. 4209 of 2004

(With prayer for interim relief and office report)

Date: 30/11/2011 These Appeals were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Appellant(s) Mr.Harish Chander,Sr.Adv.  
Mr. Sanjeev Malhotra,Adv.

For Respondent(s) Mr.T.V.George ,Adv  
Nos. 2 & 3 Mr.Dushyant Kumar,Adv.

UPON hearing counsel the Court made the following  
O R D E R

None present on behalf of the State of Haryana.

The interlocutory application for adding proforma  
respondents as parties in Civil Appeal No.4209 of 2004 is  
dismissed.

Arguments heard.

Judgment reserved.

(Parveen Kr. Chawla)  
Court Master

(Phoolan Wati Arora)  
Court Master